

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1359 of 2019

IN THE MATTER OF:

Abhishek Soin

....Appellant

Vs.

State Bank of India & Ors.

....Respondents

Present:

For Appellant: Mr. Rajiv Bahl, Advocate

**For Respondents: Ms. Sangeeta Singh, Advocates for R-1.
Mr. Abhishek Anand, Advocate for R-2.**

ORDER

12.02.2020: Ms. Sangeeta Singh, Advocate appearing on behalf of the Respondent submits that arguing counsel is not available because there is bereavement in the family of Mr. R.S Badhran (Arguing counsel).

In view of the same the matter is adjourned to **28th February, 2020** under the caption 'for admission (after notice)'.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn